

(1)

CENTRAL ADMINISTRATIVE TRIBUNAL, JABALPUR BENCH  
CIRCUIT SITTINGS AT BILASPUR (CHHATTISGARH)

Original Application No.822 of 2000

Bilaspur, this the 25th day of September, 2003

Hon'ble Mr. Justice V.S Aggarwal, Chairman  
Hon'ble Mr. Anand Kumar Bhatt, Administrative Member

M.K.Rangari, Son of late B.T.Rangari,  
Aged about 27 years, Goods Clerk,  
C.R.S., S.E.Rly, Bilaspur (Madhya Pradesh) - Applicant  
(By Advocate Shri V.C.Ottalwar)

Versus

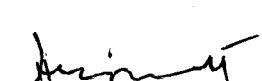
1. Union of India, Through-General Manager,  
S.E.Rly., Garden Reach, Calcutta-43.
2. Sr. Divisional Commercial Manager,  
S.E.Rly., D.R.M. Office, Rly. Settlement  
Bilaspur, (M.P.). - Respondents

(By Advocate - Shri M.N.Banerji)

ORDER (Oral)

Justice V.S Aggarwal -

The learned counsel of the applicant states that he would file the revision-petition before the appropriate authority and thereafter if need arises will take recourse by filing an Original Application. Allowed as prayed. It is directed that the applicant may file the revision-petition before the concerned appropriate authority. It is directed that the revisional authority will not press the question of limitation. Subject to aforesaid, the OA is disposed of.

  
(Anand Kumar Bhatt)  
Administrative Member

  
(V.S Aggarwal)  
Chairman

rkv.